

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18361/2025

[Arising out of impugned final judgment and order dated 06-12-2024 in WRIT-A No. 4810/2021 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PRADEEP KUMAR & ANR.

Respondent(s)

IA No. 112744/2025 - CONDONATION OF DELAY IN FILING

IA No. 112743/2025 - EXEMPTION FROM FILING O.T.

IA No. 112742/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 09-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Ms. Aishwarya Bhati, Sr. Adv., A.S.G.

Mr. Tanmaya Agarwal, AOR

Mr. Wrick Chatterjee, Adv.

Mrs. Aditi Agarwal, Adv.

For Respondent(s) :

Mr. S. K. Verma, AOR

Mr. Chandra Shekhar, Adv.

Mr. Saurabh Upadhyay, Adv.

Mr. Prashant Shekhar, Adv.

Mr. Ashwani Saini, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable on 22nd July, 2025.

Learned counsel appearing on caveat for the respondent no. 1 accepts notice for the said respondent. As such, no notice need be issued to respondent no. 1.

He prays for and is granted three weeks time to file counter affidavit.

Rejoinder affidavit be filed by learned counsel for the petitioner within two weeks' thereafter.

Notice be sent to respondent no. 2.

In the meantime, the effect and operation of the impugned order passed by the High Court shall remain stayed.

List the matter on 22nd July, 2025.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR